

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 1
(IB)-2337(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

M/s. Fairdeal Papers **....Applicant**

Vs.

M/s. Creators Promotions & Exposition Pvt. Ltd. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

None for the applicant. In the interest of justice, matter is adjourned to 27.09.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 2
(IB)-2338(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

M/s. Jindal Steel Impex

....**Applicant**

Vs.

Alliance Integrated Metaliks Ltd

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Ajay Garg, Adv.

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 15.10.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 3
(IB)-2339(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

Pradeep Kumar & Company **....Applicant**

Vs.

Apac Builders and Contractors Pvt. Ltd. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Ahsan Ahmad, Adv.

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 30.09.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 4
Appeal No 676/252/ND/2019**

Under Section: 252

In the matter of:

Income Tax Officer v. (M/s. Morpheus Travel and Language Pvt.
Ltd.) **....Appellant**

Vs.
ROC & Another. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Mr. Puneet Rai, Adv. St. Counsel
Mr. Nalin Mishra, Adv.

For the ROC :

ORDER

Learned counsel for the appellant being the Income Tax Officer states that speed post service is not complete as all the envelope have returned, hence, request made and granted for allowing to complete the service through publication. Service affidavit be filed. Adjourned to 24.10.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 5
Appeal No 677/252/ND/2019**

Under Section: 252

In the matter of:

M/s. KN Sampark Pvt. Ltd. **....Appellant**

Vs.
ROC & Another. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Mr. Dhruv Mishra
For the ROC :
For the IT :

ORDER

ROC and Income Tax to file reply within three days with copy in advance to the other side. Adjourned to 30.10.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 6

CA.346/ND/2019 (IB)-641(ND)/2018

Under Section: 9 of IBC.

In the matter of:

M/s Lion Services Ltd.

....**Applicant**

Vs.

M/s Aura Management Services Pvt Ltd.

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

Learned IRP seeks short indulgence to allow him to amend the application filed for extension of time with respect to prayer No. 3 and mention the details of the expiry of 180 days and the date.

List CA No. 346/ND/2019 for further consideration on 27.09.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 7

CA.343/ND/2019(IB)-1525(ND)2019

Under Section: 9 of IBC.

In the matter of:

M/s Dynamic Security

....**Applicant**

Vs.

M/s Ajit Automotive Services Pvt Ltd

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

CA No. 343/ND/2019 is intimation filed by the IRP annexing the list of creditors. The same is taken on record with all just exceptions. Place the file with main application for further reference during hearing.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 8

CA.342/ND/2019 CA(CAA) 129/ND/2019

Under Section: 230-232

In the matter of:

Tata Steel BSL Ltd And Tata Steel Ltd

....Applicant

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Devna Arora
Mr. Varad Choudhary

ORDER

Learned counsel for the applicant states that transfer application CA No. 342/ND/2019 was to be listed before the Hon'ble Principal Bench which is wrongly listed before this Bench and further requests to defer 1st motion application till the transfer application is decided.

Adjourned to 30.09.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 9

CA.344,345/ND/2019 (IB)-82(ND)2018

Under Section: 9 of IBC.

In the matter of:

Tricolite Electrical Industries Ltd.

....**Applicant**

Vs.

HBN Homes Colonisers Pvt. Ltd.

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

CA No. 345/ND/2019 is filed under Section 19(2) by the Resolution Professional. Issue notice to non-applicants Mr. Harinder Singh Saran and Ms. Manjit Kaur Saran being the Ex-Directors, Mr. Sunil Arora the Statutory Auditor and Mr. Manish Bhandari, being the General Manager of Country Inn and Suits.

CA No. 344/ND/2019 is status report filed by Resolution Professional annexing the minutes of 2nd CoC meeting and quotation received by the Corporate Debtor with respect to the valuation to be done of the property of the Corporate Debtor. The same is take on record. Place the file with main application for further reference during hearing.

Adjourned to 09.10.2019.

SD/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

SD/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 101
(IB)681(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

M/s Star Builder & Contractors **....Applicant**
Vs.

Lotus Greens Developers Pvt Ltd & Others **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Arvind Kumar Shukla, Adv.
Mr. Nihal Ahmad, Adv.
Mr. Kunal Yadav, Adv.
For the Respondent : Mr. Mahjabeen Tanweer, Adv.
Mr. Mudassir Ali Fatihi, Adv.
Mr. Nazreen, Adv.

ORDER

During arguments learned counsel for the respondent sought time to bring on record the statement of accounts of Corporate Debtor on 27.09.2019 at 02:15 p.m.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 102
(IB)682(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

Bhupendra Steels Pvt. Ltd.

....Applicant

Vs.

Lotus Green Developers Pvt. Ltd.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

Mr. Mahjabeen Tanweer, Adv.
Mr. Mudassir Ali Fatihi, Adv.
Mr. Nazreen, Adv.

ORDER

On 10.06.2019 ten days were given to file rejoinder but till date no rejoinder is filed. Right to file rejoinder is closed. For hearing on 27.09.2019 at 02:15 p.m.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 102(A)
(IB)2300(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

Hitech Enterprises

....**Applicant**

Vs.

Lotus Green Developers Pvt. Ltd.

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Praveen Kumar Aggarwal, Adv.
Mr. Abhishek Grover, Adv.
Mr. Pareekshit Bishnoi, Adv.

For the Respondent

:

ORDER

The learned counsel for the applicant undertakes to file the service affidavit. Adjourned to 27.09.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 103
(IB)-1856(ND)2019**

Under Section: 9 of IBC.

In the matter of:

K.B Polychem India Ltd.

....**Applicant**

Vs.

Nikhil Footwear Pvt. Ltd.

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Shailendra Kumar, Adv.
Mr. Karan Chhabra, C.S
For the Respondent : Mr. Kunal Godhwani, Adv.

ORDER

Learned counsel for the respondent's states that reply is filed and copy is served to the learned counsel for the applicant today. Rejoinder be filed within five days, with copy in advance to the other side. Adjourned to 25.10.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 104
(IB)1424/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Alig International

....**Applicant**

Vs.

M/s Nikhil Footwear Pvt. Ltd.

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Avirup Benjamen

For the Respondent

: Mr. Kunal Godhwani, Adv.

ORDER

Learned counsel for the respondent's states that reply is filed and copy is served to the learned counsel for the applicant today.

Rejoinder be filed within five days, with copy in advance to the other side. Adjourned to 25.10.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 105
(IB)-2032/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Chowdhry Rubber & Chemical Pvt. Ltd.**Applicant**

Vs.

Nikhil Footwear Pvt. Ltd.**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent : Mr. Kunal Godhwani, Adv.

ORDER

Learned counsel for the Corporate Debtor undertakes to file reply during the course of the day and serve to the learned counsel for the applicant. Rejoinder within five days, with copy in advance to the other side. Adjourned to 25.10.2019.

**SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 106
(IB)-1664(ND)2019**

Under Section: 9 of IBC.

In the matter of:

S J Packaging Pvt. Ltd.

....Applicant

Vs.

Nikhil Footwears Pvt. Ltd.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Vikas Mishra, Adv.

Mr. Arihant Jain, Adv.

Mr. Shubankar Das, Adv.

Mr. Sidharth Gupta, Adv.

For the Respondent

: Mr. Kunal Godhwani, Adv.

ORDER

Learned counsel for the respondent's states that reply is filed and copy is served to the learned counsel for the applicant today.

Rejoinder be filed within five days, with copy in advance to the other side. Adjourned to 25.10.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 107

CA No. 260, 287 (IB)-1367(ND)/2019

Under Section: 9 of IBC.

In the matter of:

Vebhav Yarns Pvt. Ltd.

....**Applicant**

Vs.

Vinit Knittings Pvt. Ltd.

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Ravi Gupta, Sr. Adv.
Mr. Dhruv Gupta, Adv.
Mr. Sachin Jain, Adv.
Ms. Diya Kapoor, Adv. with
Mr. Vivek Jajoo, A.R.

For the Respondent

: Mr. Sudhir K. Makkar, Sr. Adv.
Ms. Narita Yadav, Adv.
Mr. Sanyam Khetarpal, Adv.
Mr. Abhinav Jain, Adv. along with
Mr. Sudama, A.R

ORDER

CA No. 260/2019 The learned counsel for the applicant states that this application has become infructuous, in view of prayers 'a' and 'b' having been completed which were also the prayers in CA No. 287/2019 application become infructuous and disposed of in terms

of the above order. Hence, CA No. 260/2019 and CA No. 287/2019 also disposed of.

Learned counsel Mr. Makkar states that they have filed the trail of emails between the Corporate Debtor and the applicant yesterday which has not come to the Court file which are relevant for adjudication of the application. The Senior Counsel pointed out that on last date of hearing, it was agreed by both side counsels that the matter can be settled, after reconciliation of accounts. On 20.08.2019 copy of statement of accounts were handed over by the applicant to the Corporate Debtor in Court. Learned counsel for the respondent states that said statement is from 2016 onwards whereas for reconciliation the statement prior to that also needs to and be considered dispute arose prior to 2016. Let the parties have a joint meeting with their advocates for reconciliation of the accounts.

Listed for hearing on 25.10.2019 at 02.15 p.m.

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 108
(IB)-1582(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Construmart Online Pvt. Ltd. **....Applicant**

Vs.

Maxworth Infrastructure Pvt. Ltd. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Gaurav Singh, Adv.
Mr. Aman Bhamu, Adv.

For the Respondent :

ORDER

None for the Corporate Debtor. Learned counsel for the applicant states that they have received copy of reply on 20th September 2019, the same has not come to the Court file. Rejoinder is filed yesterday, the same has not come to the Court file. List for arguments on 29.10.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 109
(IB)-1698(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Mr. Subhash Chander Kush **....Applicant**

Vs.

M/s Maxworth Infrastructures Pvt. Ltd. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Venket Rao
Ms. Remya Ronald

For the Respondent :

ORDER

None for the Corporate Debtor. Learned counsel for the applicant states that they have received copy of reply on 20th September 2019, the same has not come to the Court file. Learned counsel for the applicant states that there is no need to file rejoinder. List for arguments on 29.10.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 110
(IB)-2229/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Kannect Engineers Pvt. Ltd. **....Applicant**

Vs.

Maxworth Infrastructures Pvt. Ltd. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Aakansha Pathak, Proxy Counsel

For the Respondent :

ORDER

None appears for the Corporate Debtor. Learned counsel for the applicant undertakes to file service affidavit. Adjourned to 29.10.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 111
(IB)-1527(ND)2019**

Under Section: 9 of IBC.

In the matter of:

M/s SMC Corporation India Pvt. Ltd.**Applicant**

Vs.

M/s Akash Packtech Pvt. Ltd.**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Kaveeta Wadia, Adv.
Ms. Nidhi Mohan Parashar, Adv.
For the Respondent : Mr. Rajendra Beniwal, Adv.
Mr. Kumar Sumit, Adv.

ORDER

Learned counsel for the Corporate Debtor states that reply could not be filed as the Corporate Debtor wanted to settle the matter. On 28th August 2019, ten days' time was granted to file reply. Learned counsel further states that Vakalatnama is filed today and the Corporate Debtor be given last chance. Let reply be filed during the course of the day failing which right to file reply is closed. List for hearing on 09.10.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 112
IB-1388/ND/2018**

Under Section: 9 of IBC.

In the matter of:

M/s Rakesh Kumar Pardeep Kumar **....Applicant**
Vs.

M/s Dash Export Pvt. Ltd. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Prashant Bhardwaj, Adv.
Mr. Anurag Tirthankar, Adv.
Mr. Shaurya Dogra, Adv.
For the Respondent : Mr. Pravesh Khyalia, Adv.

ORDER

Learned counsel for the Corporate Debtor states that arguing counsel Mr. Narender Sharma, is suffering from throat infection and seeks short adjournment. List for hearing on 26.09.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 113
Appeal No 283/252/ND/2019**

Under Section: 252

In the matter of:

MK Goelka Developer Pvt. Ltd.

....**Appellant**

Vs.

ROC & Another.

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant	:	
For the ROC	:	Ms. Sweety Khattar Kumar, AROC
For the IT	:	Mr. Deepak Anand, Adv. with Mr. Aayushmaan Vatsyayana, Adv.

ORDER

None for the appellant. In the interest of justice, matter is adjourned to 11.10.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 114
Appeal No 284/252/ND/2019**

Under Section: 252

In the matter of:

Vishal Corporation Ltd.

....Appellant

Vs.

ROC & Another.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

: Ms. Bharti Kashyap, C.S

For the ROC

: Ms. Sweety Khattar Kumar, AROC

For the IT

: Mr. Deepak Anand, Adv. with
Mr. Aayushmaan Vatsyayana, Adv.

ORDER

Learned counsel for the appellant seeks adjournment. Adjourned to

11.10.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 115
Appeal No.22/252/ND/2019**

Under Section: 252

In the matter of:

Stride Infracity Developers Pvt. Ltd.**Appellant**

Vs.
ROC & Another.**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Mr. Karan Rajpurohit
Mr. Akshet
For the ROC : Ms. Sweety Khattar Kumar, AROC
For the IT : Mr. Vipul Agrawal, St. Counsel

ORDER

As per the order of the bench, matter adjourned to 26.09.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 116
(IB)-897(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Modi Distillery **....Applicant**

Vs.

SRG Polypet Pvt. Ltd. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Sonali Joon, Adv.
Ms. Malika Raturi, Adv.
Mr. Mayank Badoni, Adv.
Mr. RD Jatain, Adv.

For the Respondent :

ORDER

Learned counsel for applicant states that Corporate Debtor is proceeded ex-parte and matter is fixed for final hearing. Today, court file is not available. Hence, matter is adjourned to 26.09.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 117
(IB)-500(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

K.B Polychem (India) Ltd.

....Applicant

Vs.

Sadhna and Company Pvt. Ltd.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Shailendra Kumar, Adv.
For the Respondent : Ms. Meenakshi Sood, Adv.
Mr. Vimal Verma, C.S

ORDER

Learned counsel for the Corporate Debtor states that the Corporate Debtor seeks adjournment to settle the matter within two days. This shall be last chance for settlement. No further adjournment will be granted. List for final hearing on 27.09.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 118

CA.134/ND/2019(IB)-262(ND)2018

Under Section: 9 of IBC.

In the matter of:

Kaushik Nandy

....**Applicant**

Vs.

M/s. Dsc Ltd.

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Kapil Sankhla, Adv.
Mr. Amarjot Kaur, Adv.

For the Respondent

: Mr. Deepak Khurana, Adv.
Mr. Tejasv Anand, Adv.

ORDER

Order reserved in CA No. 134/2019.

Parties are at liberty to file the copies of judgement relied upon within three days.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 119
(IB)-773(ND)/2018**

Under Section: 9 of IBC.

In the matter of:

M/s Kanpur Plastipack Ltd.

....Applicant

Vs.

M/s H L Tech Fabrics Ltd.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

None for the applicant. In the interest of Justice, matter adjourned to 24.10.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 120
Appeal No. 171/252/ND/2019**

Under Section: 252

In the matter of:

Investvedya Infratech Pvt. Ltd.

....Appellant

Vs.

ROC & Another.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

: Mr. Ankit Malik, C.A

Mr. Dharendra Kumar, C.A

For the ROC

: Ms. Sweety Khattar Kumar, AROC

For the IT

: Mr. Puneet Rai, St. Counsel

Mr. Nalin Mishra, Adv.

ORDER

Order reserved.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 121
Appeal No. 590/252/ND/2018**

Under Section: 252

In the matter of:

M/s Shree NathJee Dall Mill Pvt. Ltd.**Appellant**

Vs.
ROC & Another.**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Mr. Kamal Jain, C.A
Mr. Atul Jain, Adv.
For the ROC : Ms. Sweety Khattar Kumar, AROC
For the IT : Ms. Bhawna Singh, Adv. for
Ms. Lakshmi Gurung, Sr. St. Counsel

ORDER

Order reserved.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 122
(IB)-284/(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

Arihant Techno Pack Pvt. Ltd.

....Applicant

Vs.

Pritish Green Agro Pvt. Ltd.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Atul Kumar, Adv.

For the Respondent :

ORDER

As per the order of the bench, matter adjourned to 22.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 123
(IB)-1122(ND)2019**

Under Section: 9 of IBC.

In the matter of:

M/s Rohan Enterprises

....Applicant

Vs.

Valeda Herbal Pvt. Ltd.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Akash Srivastava, Adv.

For the Respondent

: Ms. Priyanka Ghorawat, Adv.
Ms. Medha Rai, Adv.

ORDER

As per the order of the bench, matter adjourned to 10.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 124
(IB)-1832(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Blue Bird Logistics Pvt. Ltd.

....Applicant

Vs.

Sarkum Solar Pvt. Ltd.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

:

For the Respondent

: Mr. Sumesh Dhawan

Ms. Geetika Sharma

ORDER

As per the order of the bench, matter adjourned to 22.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 126
IB-1763/ND/2018**

Under Section: 9 of IBC.

In the matter of:

M/s Allied Concepts India Pvt. Ltd. **....Applicant**

Vs.

M/s DSR India Infracon Pvt. Ltd. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Hitesh Chopra, Adv.
For the Respondent : Mr. Pankaj Jaiswal, Adv.
Ms. Rakhi Gupta, Adv.

ORDER

Files have not come from the record-room. Registry is directed to take appropriate steps in order to obtain the file from the records which is mentioned by the learned counsel and states that file was not traceable from the last two dates. Adjourned to 26.10.2019 at 02:15 p.m.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 127
Appeal No. 313/252/ND/2019**

Under Section: 252

In the matter of:

Anurag Promoters Pvt. Ltd.

....Appellant

Vs.

ROC & Another.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

: Mr. Shubhanshu Sharma, C.S
Mr. Sandeep Poonia, C.S
Mr. Lokesh, C.S

For the ROC

: Ms. Sweety Khattar Kumar, AROC

For the IT

: Ms. Bhawna Singh, Adv. for
Ms. Lakshmi Gurung, Sr. St. Counsel

ORDER

As per the order of the bench, matter adjourned to 27.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 128

Appeal No. 1155/252/ND/2018

Under Section: 252

In the matter of:

Income Tax Officer (Bansal Hospital and Research Center Pvt. Ltd.

....Appellant

Vs.

ROC & Another.

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

: Ms. Bhawna Singh, Adv. for
Ms. Lakshmi Gurung, Sr. St. Counsel

For the ROC

: Ms. Sweety Khattar Kumar, AROC

ORDER

As per the order of the bench, matter adjourned to 22.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 129
Appeal No. 1132/252/ND/2018**

Under Section: 252

In the matter of:

Income Tax Officer M/s Adroit Scaffolding Pvt. Ltd.**Appellant**

Vs.

ROC & Another.**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Ms. Bhawna Singh, Adv. for
Ms. Lakshmi Gurung, Sr. St. Counsel
For the ROC :

ORDER

As per the order of the bench, matter adjourned to 22.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 130
Appeal No. 943/252/ND/2018**

Under Section: 252

In the matter of:

Pr. Commissioner of Income Tax⁶ **....Appellant**

Vs.

M/s Netfocus Tech Comprivate Ltd & Another & ROC....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant :
For the ROC :

ORDER

As per the order of the bench, matter adjourned to 23.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 131
Appeal No. 944/252/ND/2018**

Under Section: 252

In the matter of:

Pr. Commissioner of Income Tax6 **....Appellant**

Vs.

M/s Nervics Clark Pharma Pvt. Ltd. & Another & ROC

....Respondent

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant :

For the ROC :

ORDER

As per the order of the bench, matter adjourned to 23.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 132

CA. No.231/ND/2019(IB)-74(ND)/2018

Under Section: 9 of IBC.

In the matter of:

Bal Pratap Srikent

....**Applicant**

Vs.

Syndicate Bank

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Pankaj Khaitan, Adv.
Ms. Priyanka

For the Respondent

: Mr. Mukesh Sehgal, C.A
Mr. Virender Kumar Gupta

For the RP

: Mr. Neeraj Kumar Gupta, Adv.

ORDER

As per the order of the bench, matter adjourned to 25.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 133
Appeal No. 191/252/ND/2019**

Under Section: 252

In the matter of:

M/s Glorious Iron & Steel Pvt. Ltd. & another **...Appellant**

Vs.

ROC & Another. **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Mr. Rajesh Kumar Jha
For the ROC :
For the IT : Mr. Vipul Agrawal, St. Counsel

ORDER

As per the order of the bench, matter adjourned to 23.10.2019 due to paucity of time.

**COURT OFFICER
(ASIM KUMAR PAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 134
Appeal No. 593/252/ND/2019**

Under Section: 252

In the matter of:

Sunshine Airlines Ltd.

....**Appellant**

Vs.

ROC & Another.

....**Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

: Mr. Navneet Kaur

For the ROC

:

For the IT

: Mr. Vipul Agrawal, St. Counsel

ORDER

Due to fixed part heard matters and paucity of time, matter
adjourned to 16.10.2019.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 135
CA.114/2007 CP.144/2016**

Under Section: 241-242

In the matter of:

Mrs. Sonia Khosla **....Applicant**

Vs.

Montreaux Resorts Pvt. Ltd. & Others **....Respondent**

Order delivered on 24.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Deepak Khosla
For the Respondent No. 2,4,6,5 & 8 : Mr. Jay Savla, Sr. Adv. with
Mr. Anand M. Mishra, Adv.
Mr. Rishi Sood, Adv.

ORDER

Adjourned to 25.09.2019 at 3:30 p.m.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

